

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-508
IB-629/ND/2021

IN THE MATTER OF:

Ingram Micro India Pvt. Ltd.

....Applicant

Vs.

Bathla Teletech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 10.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Counsels for the parties jointly submitted that the matter was incorrectly listed on 10.03.2023, as the next date of hearing is 10.04.2023 and not 10.03.2023. We are unable to appreciate the plea raised by the Ld. Counsels. Such plea cannot be accepted in proceedings under IBC-2016, as the proceedings, once instituted are in rem. Nevertheless, list the matter on **10.04.2023.**

Sd/-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-
(SHRI ASHOK KUMAR BHARDWAJ)
MEMBER (J)